

Implementation of Shetty Commission Report

1551. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Shetty Commission Report on new pay and salary structure for the judicial employees has been implemented by all States, State High Courts and District Courts;

(b) if so, the details thereof, State-wise;

(c) whether the District Court of the Gujarat have not been included so far under new pay and salary structure; and

(d) if so, the reasons therefor and by when these benefits are likely to be implemented?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Working condition in subordinate courts

1552. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of pathetic conditions under which judges in subordinate courts are being forced to work;

(b) if so, the details of the report on the working condition in subordinate judiciary;

(c) whether the subordinate courts in the country needs overhaul and better infrastructural facilities; and

(d) if so, Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) The various State Governments and the Central Government have been implementing measures for the improvement of infrastructure facilities at the district and subordinate courts.